

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

**ST/MISC/70306, 70310 & 70383/2018 in
APPEAL Nos.ST/736 & 737/2012 & 70306/2016-CU[DB]**

[IN APPEAL Nos.ST/736 & 737/2012-CU[DB]

(Arising out of Order-in-Appeal No.91-93-ST/LKO/2012 dated 27/02/2012
passed by Commissioner of Customs, Central Excise & Service Tax
(Appeals), Lucknow)

Commissioner of Central Excise & S.T., Lucknow

Appellant

Vs.

M/s Shali Construction Co. &

M/s Rama Construction

Respondent

**ST/MISC/70383/2018 IN
[IN APPEAL Nos.ST/70306/2016-CU[DB]**

(Arising out of Order-in-Appeal No.219-ST/ALLD/2015 dated 23/10/2015
passed by Commissioner of Customs, Central Excise & Service Tax
(Appeals), Allahabad)

Commissioner of Central Excise & S.T., Allahabad

Appellant

Vs.

M/s Kashi Engineering Works,

Respondent

Appearance:

Shri Mohammad Altaf, Assistant Commissioner (AR),
Absent,

for Appellant
for Respondent

CORAM:

Hon'ble Justice Shri Dilip Gupta, President

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing & Decision : 16/10/2018

FINAL ORDER NO.- **72441-72443 / 2018**

Per: Anil G. Shakkarwar

Heard on Miscellaneous Applications filed by Revenue for withdrawal of the appeals under litigation policy. The said miscellaneous applications are allowed.

2. Further, as prayed through the miscellaneous applications, appeals are dismissed as withdrawn under litigation policy.

(Dictated in Court)

(Justice Dilip Gupta)
President

(Anil G. Shakkarwar)
Member (Technical)

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